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CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH
NEW DELHI

REGN. NO. 1075/88

DATE OF DECISION: 28.7.88

K.C.Bhatia

Vs. Union of India and others.

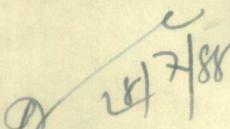
Present:— Mr. G. D. Bhandari, Advocate, Counsel for the applicant.

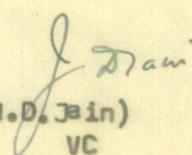
ORDER :-

The counsel for the applicant has shown to us a letter dated 21st June, 1988 received by him from the office of Joint Chief Controller of Imports & Exports (Central Licensing Area) Indraprastha Bhawan, New Delhi, stating that the case of the applicant is being placed before the Departmental Promotion Committee for consideration for promotion as per rules.

Under the circumstances, the counsel for the applicant wishes to withdraw this application with liberty to file fresh one as and when need arises.

In view of the letter adverted to above, we allow this request and dismiss this application accordingly. However the applicant shall be at liberty to file fresh application with regard to same service matter if so advised. A copy of the letter dated 21st June, 1988 has been placed on record.


(Birbal Nath)
Member


(J.D. Jain)
VC